

(2023) 06 SEBI CK 0058

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 508 Of 2023

Time Leverage Instruments P. Ltd

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 20-06-2023

Acts Referred:

Citation : (2023) 06 SEBI CK 0058

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Mihir Mody, Arnav Misra

Judgement

1. Connect with appeal no.282 of 2023 and list on 8th August, 2023.
2. In the meanwhile, the respondent will file a reply within three weeks. Rejoinder may be filed on or before the next date.
3. Since interim orders have been passed in the connected appeals, the appellant is also entitled for a similar relief. Considering the fact we stay the effect and operation of the impugned order till the next date of listing.
4. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.